

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s DEHRADUN HIGHWAYS PROJECT LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Dehradun Highways Project Limited
2.	Date of incorporation of corporate debtor	03-02-2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, National Capital Territory Delhi and Haryana, Under Companies Act 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200DL2010PLC198635
5.	Address of the registered office and principal office (if any) of corporate debtor	B-292, Chandra Kanta Complex, Shop No. 2 & 3, Near Metro Pillar No. 161, New Ashok Nagar New Delhi-110096
6.	Insolvency commencement date in respect of corporate debtor	18-09-2020 (copy of order received on 21-09-2020)
7.	Estimated date of closure of insolvency resolution process	17-03-2021 (180 days from the Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anil Kohli Reg. No. IBBI/IPA-001/IP-P00112/2017-18/10219
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: ARCK Resolution Professional LLP, 409, 4th Floor, Ansal Bhawan, 16 K G Marg, Connaught Place, New Delhi-110001 Email: insolvency@arck.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: ARCK Resolution Professional LLP, 409, 4th Floor, Ansal Bhawan, 16 K G Marg, Connaught Place, New Delhi-110001 Email: insolvency@arck.in
11.	Last date for submission of claims	02-10-2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) - NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA



14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: http://ibbi.gov.in/downloadform.html Physical Address: NA
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***NA – NOT APPLICABLE**

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Dehradun Highways Project Limited on 18-09-2020. Copy of order received on 21-09-2020.

The creditors of **M/s Dehradun Highways Project Limited**, are hereby called upon to submit their claims with proof on or before 02-10-2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Sd/-
Anil Kohli
Date: 22-09-2020
Place: New Delhi

FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF ASTELLIA TELECOM PRIVATE LIMITED	
1. Name of Corporate Person	Astellia Telecom Private Limited
2. Date of Incorporation of Corporate Person	26 October, 2010
3. Authority under which Corporate Person is Incorporated / Registered	Registrar of Companies, NCT of Delhi
4. Corporate identity number/limited liability identity number of Corporate Person	U64200DL2010PTC209822
5. Address of the registered office and principal office (if any) of Corporate Person	A-31, 3rd Floor, Lajpat Naggar -II, New Delhi -110024
6. Liquidation commencement date of Corporate Person	21-09-2020
7. Name, address, email address, telephone number and the registration number of the liquidator.	SANJAY KUMAR JHA 123/8, Gali No. -15, Main Market Sant Nagar, Burari, Delhi-110084 Mob: 9811579790 Email: sanjayjhafcs@gmail.com Reg.No.: IBB/I/PA-002/IP-N00684 / 2018-19/12031
8. Last date for submission of Claims	21-10-2020

Notice is hereby given that the **ASTELLIA TELECOM PRIVATE LIMITED** has commenced voluntary liquidation on 21-09-2020.

The stakeholders of **ASTELLIA TELECOM PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before 21-10-2020, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 21.09.2020 Name and Signature of the Liquidator: **SANJAY KUMAR JHA**
Place: New Delhi Reg. No.: IBB/I/PA-002/IP-N00684 / 2018-19/12031

Southern Petrochemical Industries Corporation Ltd. CIN: L11101TN1969PLC005778 Registered Office: SPIC House, 88 Mount Road, Guindy, Chennai - 600 032 Email: mng@spic.co.in Tel: 044-22350292	Twinshield Consultants Private Limited CIN: U74992TN2007PTC062567 Registered Office: SPIC House, 88 Mount Road, Guindy, Chennai - 600 032 Email: rangaswami@mercantileventures.co.in Tel: 044-22351024	South India Travels Private Limited CIN: U63040TN1968PTC005611 Registered Office: SPIC House, 88 Mount Road, Guindy, Chennai - 600 032 Email: mng@spic.co.in Tel: 044-22350292
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Notice of the proposed Offer for Sale (OFS) of 22,343,241 Equity Shares ("Shares") having face value of Rs. 10/- each of Tuticorin Alkali Chemicals & Fertilizers Limited ("the Company") (Scrip Code: 506808) by Promoters / Promoter Group (Sellers) for achieving the minimum public shareholding through the Stock Exchange Mechanism.

(Not for Release, Publication or Distribution in and into the United States or Other Jurisdictions (as defined below). See "Important Information" below.)

The details of Offer, in accordance with the requirement of Clause 5(b) of the SEBI Circular No. CIR/MD/DP/18/2012 dated July 18, 2012, as amended by circulars from time to time ("SEBI OFS Circulars") issued by Securities Exchange Board of India (SEBI) regarding comprehensive guidelines on "Offer for Sale" (OFS) as set forth below and shall be read with the Notice dated 21st September 2020 issued by the Seller to BSE Limited.

The Offer is being undertaken by the Sellers, inter alia, for achieving the minimum public shareholding of the Company as prescribed under the Securities Contracts (Regulations) Rules, 1957, as amended, and Regulation 38 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements), Regulations, 2015, as amended, and in one of the permissible methods prescribed by SEBI by way of its circular bearing no. CIR/CFD/CMD/14/2015 dated November 30, 2015, as amended ("MPS Circular"). The Offer shall be undertaken exclusively through the Seller's Brokers (defined below).

The details of the Offer, in accordance with the requirements of Clause 5(b) of the SEBI OFS Circular, are set forth below. Other important information in relation to the Offer is set out below under the

INVITATION FOR CREDITORS TO SUBMIT PROOFS OF CLAIMS (Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
1. Name of the corporate debtor	M/s Dehradun Highways Project Limited
2. Date of Incorporation of corporate debtor	03-02-2010
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, National Capital Territory Delhi and Haryana, Under Companies Act 1956
4. Corporate identity number / limited liability identification number of corporate debtor	U45200DL2010PLC198635
5. Address of the registered office and principal office (if any) of corporate debtor	B-292, Chandra Kanta Complex, Shop No. 2 & 3, Near Metro Pillar No. 161, New Ashok Nagar New Delhi-110096
6. Insolvency commencement date in respect of corporate debtor	18-09-2020 (copy of order received on 21-09-2020)
7. Estimated date of closure of insolvency resolution Process	17-03-2021 (180 days from the Insolvency Commencement date)
8. Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Anil Kohli Reg. No. IBB/I/PA-001/IP-P00112/2017-18/10219
9. Address and Email of the Interim Resolution Professional, as registered with the Board	Add: ARCK Resolution Professional LLP, 409, 4th Floor, Ansal Bhawan, 16 K G Marg, Connaught Place, New Delhi-110001 Email: insolvency@arck.in
10. Address and Email to be used for correspondence with the Interim Resolution Professional	Add: ARCK Resolution Professional LLP, 409, 4th Floor, Ansal Bhawan, 16 K G Marg, Connaught Place, New Delhi-110001 Email: insolvency@arck.in
11. Last date for submission of claims	02-10-2020
12. Class of Creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the Interim Resolution Professional	Name the class(es) - NA
13. Name of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14. (a) Relevant Forms and (b) Details of Authorised Representatives are available at:	Web Link: http://ibbi.gov.in/downloadform.html Physical Address: NA
*NA - NOT APPLICABLE	
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Dehradun Highways Project Limited on 18-09-2020. Copy of order received on 21-09-2020.	
The creditors of M/s Dehradun Highways Project Limited, are hereby called upon to submit their claims with proof on or before 02-10-2020 to the interim resolution professional at the address mentioned against entry No. 10.	
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.	
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.	
Submission of false or misleading proofs of claim shall attract penalties.	
Date : 22-09-2020 Place : New Delhi	

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
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Relevant Particulars	
1. Name of the corporate debtor	M/s Dehradun Highways Project Limited
2. Date of incorporation of corporate debtor	03-02-2010
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13. Name of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
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Submission of false or misleading proofs of claim shall attract penalties.	
Date : 22-09-2020 Place : New Delhi	

Sd/-
Anil Kohli

फॉर्म-ए सार्वजनिक घोषणा	
भारतीय दिवाला एवं सौंपन अग्रमता बोर्ड (कॉर्पोरेट व्यक्तियों हेतु दिवाला प्रस्ताव प्रक्रिया विनियमावली, 2016 के विनियम 8 के अन्तर्गत) मैसर्स देहरादून हाईवेज प्रोजेक्ट लि. के लेनदारों के ध्यानाकर्षण हेतु	
प्रासंगिक विवरण	
1. कॉर्पोरेट ऋणी का नाम	मैसर्स देहरादून हाईवेज प्रोजेक्ट लि.
2. कॉर्पोरेट ऋणी के गठन की तिथि	03-02-2010
3. प्राधिकरण जिसके अधीन कॉर्पोरेट ऋणी गठित/पंजीकृत है	रजिस्ट्रार ऑफ कम्पनी, राष्ट्रीय राजधानी क्षेत्र दिल्ली और हरियाणा, कम्पनी अधिनियम 1956 के तहत
4. कॉर्पोरेट ऋणी की कॉर्पोरेट आईडेंटिटी संख्या/सीमित देयता पहचान संख्या	U45200DL2010PLC198635
5. कॉर्पोरेट ऋणी के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	बी-292, चन्द्रा कांता काम्पलेक्स, दुकान नं. 2 और 3, मैट्रो फिलर नं. 161 के पास, न्यू अरवीक नगर, नई दिल्ली-110099
6. कॉर्पोरेट ऋणी के सम्बन्ध में दिवाला आरम्भ तिथि	18.09.2020 (दिनांक 21.09.2020 को आदेश की प्रति प्राप्त)
7. दिवालियापन संकल्प प्रक्रिया को बंद करने की अनुमानित तारीख	17.03.2021 (समाधान प्रक्रिया शुरू होने की तारीख से 180 दिन)
8. अंतरिम समाधान पेशेवर का नाम और पंजीकरण क्रमांक	नाम : अनिल कोहली पंजी नं. IBB/MPA-001/IP-P00112/2017-18/10219
9. अंतरिम समाधान पेशेवर का पता और ईमेल पता जो समिति के पास पंजीकृत हो	पता: एआरसीके रिजॉल्यूशन प्रोफेशनल्स एलएलपी, 409, चतुर्थ तल, अंसल भवन, 16 के जी मार्ग, कर्नाट प्लेस, नई दिल्ली-110001 ईमेल : insolvency@arck.in
10. अंतरिम रिजॉल्यूशन पेशेवर के साथ प्रस्ताव के लिए पता और ईमेल का उपयोग किया जाना चाहिए	पता: एआरसीके रिजॉल्यूशन प्रोफेशनल्स एलएलपी, 409, चतुर्थ तल, अंसल भवन, 16 के जी मार्ग, कर्नाट प्लेस, नई दिल्ली-110001 ईमेल : insolvency@arck.in
11. दावों के निवेदन की अंतिम तिथि	02.10.2020
12. धारा 21 के उपधारा (6ए) के खंड (सी) के तहत लेनदारों की कक्षाएं, यदि कोई हों, अंतरिम संकल्प पेशेवर द्वारा निर्धारित	सलास(सी) का नाम : लागू नहीं
13. दिवालियापन पेशेवरों के नाम एक वर्ग में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचाने जाते हैं (प्रत्येक वर्ग के लिए तीन नाम)	1. लागू नहीं 2. लागू नहीं 3. लागू नहीं
14. (क) प्रासंगिक फॉर्म और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	वेब लिंक: - http://bbi.gov.in/downloadform.html भौतिक पता: लागू नहीं

*लागू नहीं

इस प्रकार नोटिस दिया गया है कि माननीय राष्ट्रीय कंपनी विधि अधिकरण ने 18.09.2020 को मैसर्स देहरादून हाईवेज प्रोजेक्ट लि. के खिलाफ कॉर्पोरेट दिवालियापन प्रस्ताव प्रक्रिया शुरू करने का आदेश दिया है। (दिनांक 21.09.2020 को आदेश की प्रति प्राप्त)

मैसर्स देहरादून हाईवेज प्रोजेक्ट लि. के क्रेडिटर्स को 02.10.2020 को या उससे पहले अपने दावों का समूह प्रस्तुत करने के लिए कहा जाता है, जो एंटी नं. 10 में उल्लिखित पते पर अंतरिम समाधान पेशेवर को देना है।

वित्तीय लेनदार केवल इलेक्ट्रॉनिक साधनों से दावों का समूह जमा करेंगे। अन्य लेनदारों समेत परिचालन लेनदारों को पोस्ट द्वारा या इलेक्ट्रॉनिक माध्यमों द्वारा या व्यक्तिगत रूप से दावों का समूह जमा कर सकते हैं।

एंटी नं. 12 के समक्ष सूचीबद्ध एक वर्ग से संबंधित एक वित्तीय लेनदार, सलास (लागू नहीं) फॉर्म सी ए में अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए एंटी नं. 13 के समक्ष सूचीबद्ध तीन दिवालिया पेशेवरों में से अधिकृत प्रतिनिधि की अपनी पसंद का संकेत देगा।

दावे के झूठे या भ्रामक समूह जमा करने से जुर्माना आकर्षित होगा।

तिथि: 22.09.2020
स्थान: नई दिल्ली

हस्ता/-
अनिल कोहली

बस्सर खाइजा खानपुर घाटी का अपग्रेडेशन + 10 अन्य कार्य		
ब्लॉक एवं जिला चर्खी दादरी के विभिन्न ग्रामों में रॉ एवं भवन निर्माण सामग्री की आपूर्ति	CLOSING DATE 12.10.2020	NIL
विभिन्न आकार के इंटरलॉक पेवर ब्लॉक की आपूर्ति + 11 अन्य कार्य	28.09.2020 11.10.2020	937.58 LACS
कम्प्यूटिरी सैनिटरी कॉम्प्लेक्स के निर्माण हेतु पुनर्निर्वादा	18.09.2020 25.09.2020	5.80 LACS
1 जिला सोनीपत में एलएलएलए एम परियोजना ग्राम बिदलान का निर्माण एवं 9 अदर अन्य कार्य (पुनर्निर्वादा)	18.09.2020 28.09.2020	384.06 LACS
1 जिला सोनीपत में ज्ञान केन्द्र का निर्माण एवं 4 अदर अन्य कार्य (पुनराभरण)	18.09.2020 28.09.2020	98.20 LAKHS
ब्लॉक ओजू कला एवं जिला चर्खी दादरी के विभिन्न ग्रामों में रॉ एवं भवन निर्माण सामग्री की आपूर्ति	CLOSING DATE 12.10.2020	
ब्लॉक कनीना जिला महेन्द्रगढ़ के विभिन्न ग्रामों में रॉ एवं भवन निर्माण सामग्री की आपूर्ति	25.09.2020 09.10.2020	489.00 LACS
ब्लॉक धारुहेड़ा जिला रेवाड़ी के विभिन्न ग्रामों में रॉ एवं भवन निर्माण सामग्री की आपूर्ति	25.09.2020 13.10.2020	731.45 LACS
ब्लॉक नाहर जिला रेवाड़ी के विभिन्न ग्रामों में रॉ एवं भवन निर्माण सामग्री की आपूर्ति	24.09.2020 12.10.2020	488.34 LACS
ब्लॉक एफ/नगर, जिला गुरुग्राम के विभिन्न ग्रामों में रॉ एवं भवन निर्माण सामग्री की आपूर्ति (समूह ए से समूह एम तक)	28.09.2020 11.10.2020	728.14 LACS
ब्लॉक दहीना, जिला रेवाड़ी के विभिन्न ग्रामों में रॉ एवं भवन निर्माण सामग्री की आपूर्ति (समूह ए से समूह एम तक)	24.09.2020 09.10.2020	461.80 LACS
ब्लॉक चाल, जिला रेवाड़ी के विभिन्न ग्रामों में रॉ एवं भवन निर्माण सामग्री की आपूर्ति (समूह ए से समूह एल तक)	24.09.2020 09.10.2020	418.68 LACS
ब्लॉक रेवाड़ी, जिला रेवाड़ी के विभिन्न ग्रामों में रॉ एवं भवन निर्माण सामग्री की आपूर्ति (समूह ए से समूह एम तक)	28.09.2020 11.10.2020	564.96 LACS
1-एल बरोदा सब माइनर का निर्माण आरबी 0 से 14650 (पाइप चैनल) बरोदा माइनर के आरबी 103062एल पर ऑफ-टेकिंग तक।	19.09.2020 28.09.2020	262 LACS
डब्ल्यू.एस. मेक. सब डिवीजन फरीदाबाद में हरचंदपुर पम्प हाउस में 01 नगर नए इलेक्ट्रिक चैनल की आपूर्ति, परीक्षण, संस्थापन और प्रचालनार्थ + 1 अन्य कार्य	CLOSING DATE 28.09.2020	8.45 LACS
विधान 5 एमएलडी क्षमता के मूविंग बेड बायोफिल्म रिऐक्टर टेक्नोलॉजी पर आधारित (संलग्न विकास प्रोसेस) को बिहिया रोड, चर्खी दादरी टाउन, जिला चर्खी दादरी में एमबीबीआर बायो फिल्म प्रोसेस के साथ संयोग में कम्पाइन्ड रीट्रीब्यूटेबल स्लज प्रोसेस में अपग्रेड करना और प्रचालनार्थ	17.09.2020 28.09.2020	5 LACS
इंजीनियर-इन-चीफ, हरियाणा लोक स्वास्थ्य अभियांत्रिकी विभाग सेक्टर-4, संवकुला के कार्यालय में कार/जीप्स की ड्राइविंग के लिए सेवा/सक्रिय के माहिरांतरिकता हेतु संविदा (01-10-2020 से 31-03-2021 तक) इएमडी राशि रु. 64,180/-	18.09.2020 28.09.2020	32.08 LACS
निविदा सं. 2020 HRY 140452-1) बावल - मौजूदा एसटीपी को एसटीपी बावल से बावल लिंक जून तक, टर्टियरी ट्रीटमेंट इफेक्टुएल डिस्पोजल में बदला जाना, "नांगली परसापुर रोड बावल टाउन में अवस्थित 3.80 एमएलडी क्षमता के मूविंग बेड बायो रिऐक्टर (एनबीबीआर) टेक्नोलॉजी पर आधारित सीवेज ट्रीटमेंट प्लांट का अपग्रेडेशन"	20.09.2020 09.10.2020	3 LACS
ब्लॉक आदमपुर, जिला हिसार के सभी ग्रामों में भवन निर्माण सामग्री की आपूर्ति (समूह 1 से समूह 12 तक)	18.09.2020 05.10.2020	11.69 CRORE
आरबी 88000 लोहाक फीडरी, ग्राम रावलडी, जिला चर्खी दादरी स्थित एस्केप रेजर्वायर की पट्टा नीलामी	CLOSING DATE 30.09.2020	10 LACS PER ANNUM
मलवास - जिला रेवाड़ी में जेजेएम के अंतर्गत ग्राम मंचाईत में एफएचटीसी		